

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 25

**IA No. 627/2023
In
CP (IB) No. 128/Chd/Hry/2017
(Admitted)**

Under Section 7 & 44(2) IBBI regulations 2016

In the matter of:-

Bank of India

...Petitioner/ Financial Creditor

Vs.

OSIL Exports Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Balwinder S. Kalsi, Advocate for the applicant in IA No. 627/2023.

IA No. 627/2023

This application has been filed by the applicant for extension of the liquidation period for one year. Learned counsel for the applicant has requested to place on record the minutes of stakeholder's committee. Let the same be done within four weeks. List the matter on 28.04.2023.

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**(Ajai Das Mehrotra)
Member (Technical)**

March 10, 2023
SM

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**